

National Company Law Appellate Tribunal, New Delhi

Company Appeal (AT) No.137 of 2020

IN THE MATTER OF:

Manjunath Ravindra & Anr.

....Appellants

Vs.

Mentor Capital Ltd & Ors.

...Respondents

Present:

**For Appellants: Mr. D. Abhinav Rao and Mr. Naman Joshi,
Advcoates.**

**For Respondents: Mr. Upinder Singh and Ms. Aparna Wagle,
Advocates for R – 1 to 4.
Mr. Vivekananda, Advocate for R-5 to 7.**

ORDER

(Through Virtual Mode)

08.10.2020: Learned Counsel for the Respondent No. 1 to 4 submitted that he has already filed the Reply of the Application which is taken on record. Learned Counsel for the Appellant seeks time to file Rejoinder and Learned Counsel for the Respondent No. 5 to 7 seeks time to file Vakalatnama and Reply of the Application.

They are allowed to file the same within three weeks. And also supply the advance copy to the Opponent Counsel.

Let the matter be fixed on **6th November, 2020.**

Interim Order be continued till next date of hearing.

**[Justice Jarat Kumar Jain]
Member (Judicial)**

**[Balvinder Singh]
Member (Technical)**

sr/kam